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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 1017/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE PARTIES: Asset Reconstruction Company (I) Ltd.  
V/s.  
Saini Industrial Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

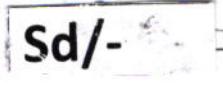
S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

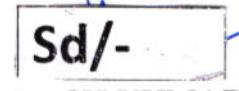
TCP No. 1017/I&BP/NCLT/MB/MAH/2017

None present.

However, on verification of the records, it appears that the Petitioner has not filed Form 5 as mentioned in Notification {GSR 732(E)} dated 29.06.2017, hence this Petition is hereby **abated** with liberty to proceed as mentioned in the Notification dated 29.06.2017.

 Sd/-

V. NALLASENAPATHY  
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)